SPECIAL BENCH - II, CHENNAI

IN THE NATIONAL COMPANY LAW TRIBUNAL, (Filed under Section 10 of the Insolvency and Bankruptcy Code, 2016 r/w Rule 7 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016) In the matter of MQ Networks Private Limited

Annexure

CP/IB/188/(CHE)/2023

Filing under clause (ca) of sub-regulation (2) of regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

(Amount in ₹)

SL No.	Category of creditor	2000	mary of s received		y of claims nitted	Amount of contingent	Amount of claims not	Amount of claims	Details in	Remar ks, if any
		No. of claims	Amount	100000000000000000000000000000000000000	Amount o f claims admitted		admitted	under :erificati on	Annexure	
1	Secured financial creditors belonging to any class of creditors	NA	NA	NA	NA	NA	NA	NA	NA	NA
2	Unsecured financial creditors belonging to any class of creditors	NA	NA	NA	NA	NA	NA	NA	NA	NA
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)	1	Rupees 41,23,01,260.22	2 0	0	NA	NA	Rupees 41,23,01,260.22	3	Remark See belo
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)	NA	NA	NA	NA	NA	NA	NA	NA	NA
5	Operational creditors (Workmen)	NA	NA	NA	NA	NA	NA	NA	NA	NA
6	Operational creditors (Employees)	NA	NA	NA	NA	NA	NA	NA	NA	NA
7	Operational creditors (Government Dues)	1	13,95,14,683/-	0	0	NA	NA	13,95,14,683/-	7	Remarks See belov
8	Operational creditors (other than Workmen and Employees and Government Dues)	1	1,01,70,723/-	0	0	NA	NA	1,01,70,723/-	8	Remarks See belov
9	Other creditors, if any, (other than financial creditors and operational creditors)	NA								
	Total		56,19,86,666.22	2 0	0			56,19,86,666.22		

Remarks if Any - Subsequently I.A filed by RP at Hon NCLT Ch-II , I.A (I.B.C) / 444 / CHE/2025 - Order Dated 17/03/2025, I.A (I.B.C) / 688 / CHE/2025 filed under Sec 12(2) - Order Dated 07/05/2025 - Additional affidavit filed - Order Dated 07/05/2025 - RP Status Approved and F.C Claim under Pending -Approved by Hon NCLT Ch-II. Another I.A (I.B.C) / 753 / CHE/2025 filed under Sec 19(2) - Hearing Date - listed on 26/05/2025.

Name of the corporate debtor: MQ Networks Pvt Ltd	Annexure - 3; Date of commencement of CIRP:	25/09/2024 ; Lis	t of creditors as
	on: 07/05/2025 as per Hon NCLT Ch-II Ord		

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

	_												(Am	ount in ₹)
Sl. No.	Name of cre- ditor		ils of receive d		Details o	of claim ad	mitted	Amount of conti- ngent	Amount of any mutual	Amount of claim not	Amount of claim under	Remarks , if any		
		Date of rec eipt	Amou nt clai med	Amount of claim admitte d	of	Amount covered by secur -ity interest	Amount covered by guar antee	Whether related party?	% voting share in CoC	claim	dues, that may be set-off	admitted	verifica- tion	
FC1	RARCL	06/03/25	41,23,01,260.2	0	Financial Creditor	NA	NA	No	100	NA	NA	NA	41,23,01,260.22	Remarks See Below

Remarks If Any: FC1 - RARCL - Reliance Asset Reconstruction Company Ltd., (RARCL) - Claims are under verification as per Order Dated 07/05/2025 to the I.A (I.B.C)/688/CHE/2025 - RP Status Approved & FC-RARCL Claims under pending RP verification - Approved by Hon NCLT Ch-II order dated 07/05/2025.. RP needs some more legal documents - pending from RARCL since from 22/04/2025 - RP Fees also pending from FC-RARCL for April 2025 and May 2025. Complaint Filed at - The Respected DGP - L&O Tamil Nadu - Seeking investigation against RARCL dated 14/05/2025. After 15 days if No Action from Police - Litigation May be filed at Hon High Court of Chennai - for Proper Direction to The Respected DGP - L&O Tamil Nadu towards investigation and report with legal action against RARCL as per LAW applicable.

Annexure - 7

Name of the corporate debtor: MQ Networks Pvt Ltd	; Date of commencement of CIRP:	25/09/2024 ; List of creditors as						
	on:	der Dated 07/05/2025 LA(LB.C) / 688 / CHE/2025						
	LA (LB.C) / 753 / CHE / 2025 - Under Sec 19(2) - Hearing Date Fixed on 26/05/2025							
List of opera	ational creditors (Government due	25)						

(Amount in₹)

SI. No.	Details of claimant		Details of claim received		Details of claim admitted				Amount of contin-	Amount of any	Amount of claim	Amount of claim not	
o a ma	Departme nt	Govern ment	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whether related party?	% of voting shar e in CoC, if applicable	gent claim mut dues at m be s	mutual dues, th at may be set- off	under verifica - tion	admitted	
OC1	Chennai - ITO-C4(1)	Income Tax	19/02/25	13,95,14,683/-	0	Operational Creditor	No	0	NA	NA	13,95,14,683/-	NA	Remarks See Below

CIRP of MQ Networks Extended till Aug 2025 by Hon NCLT Order Dated 07/05/2025 - Direction under Sec 19(2) filed at Hon NCLT Ch-II for Co-operation from CD to verify the Operational creditors Claims - hence verification pending - please note the LA Details mentioned above.

Remarks If Any: OC1: Chennai Income Tax Corporate Ward 4 (1) - CD filed this Petition under Sec 10 - but after repeated reminders - CD of MQ Networks and its Directors are not responding to the Meeting and Co-operation request from RP of MQ Networks. Hence I.A filed under Section 19(2) at Hon NCLT Ch-II for Direction to CD for Co-operation with RP. Few more Documents are required for Operational Creditors Claim verification – Hence OC1 – Claims are pending till the availability of the Documents from CD & its Directors.

Annexure - 8

Name of the corporate debtor: MQ Networks Pvt Ltd	Date of commencement of CIRP:	25/09/2024	; List of creditors as
on:	07/05/2025 as per Hon NCLT Ch-II	Order Dated 07/05/2025	I.A (I.B.C) / 688 / CHE/2025
	LA (LB.C) / 753 / CHE / 2025 - Under Se	c 19(2) - Hearing Date Fixed o	on 26/05/2025

List of operational creditors (Other than Workmen and Employees and Government Dues)

(Amount in₹)

Sl. No.	Name of cre		of claim eived		Details (of claim adm	claim admitted Amou					Amount of	Amount of claim	Remarks, if any
		Date of receipt		Amou nt of cl aim ad mitted		Amount covered by security interest	Amount covered by guara -ntee	Whether related party?	% of voting share in CoC	gent claim	mutual dues, that may be set-off	claim not ad- mitted	under verifica- tion	
OC2	DEN Networks	20/02/25	1,01,70,723/	0	Operational Creditor	NA	NA	No	0	NA	NA	NA	1,01,70,723/-	Remarks See below

CIRP of MQ Networks Extended till Aug 2025 by Hon NCLT Order Dated 07/05/2025 - Direction under Sec 19(2) filed at Hon NCLT Ch-II for Co-operation from CD to verify the Operational creditors Claims - hence verification pending - please note the LA Details mentioned above.

Remarks If Any: OC2: DEN Networks - CD filed this Petition under Sec 10 – but after repeated reminders – CD of MQ Networks and its Directors are not responding to the Meeting and Co-operation request from RP of MQ Networks. Hence I.A filed under Section 19(2) at Hon NCLT Ch-II for Direction to CD for Co-operation with RP. Few more Documents are required for Operational Creditors Claim verification – Hence OC2 – Claims are pending till the availability of the Documents from CD & its Directors.